

Non-issuance of diploma certificates by ITIs

1809. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware of media reports stating that over 1.4 million people are struggling to find or retain jobs as the Industrial Training Institutes (ITIs) have failed to issue diplomas to their students even after several years of completing their courses;

(b) if so, the reasons therefor and by when certificates will be issued to the students;

(c) whether Government has taken or proposes to take any action against the ITIs for this delay, which has cost many people their jobs; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (d) Students who are admitted in NCVT affiliated Trades/Units, complete their training and after passing All India Trade Test are issued provisional certificates by State Directors immediately after declaration of result. National Trade Certificates are issued to such students upon receipt of request from the State Directors. The delay takes place primarily because the State Governments do not send the details of trainees on time for issue of regular certificates.

To make the process faster, for issuing of certificates, States have been requested to forward the details of students, passing the examination immediately after declaration of results. Certificates are being printed by NCVT directly in the name of trainees and being forwarded to State Directors for issue.

Recommendations of Tikku Committee

1810. DR. JANARDHAN WAGHMARE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Tikku Committee was set up to look into all aspects of career improvements and cadre restructuring of Doctors of Central Health Services (CHS);

(b) if so, whether all recommendations of Tikku Committee which CHS has adopted have been properly implemented in Employees' State Insurance Corporation (ESIC);

- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether retired Doctors (Ayush) of ESIC have not been given benefits from the dates when such benefits were extended to CHS Doctors; and
- (e) if so, the details thereof and the steps Government proposes to take to extend such benefits and also to remove anomalies?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Yes, Sir.

(b) and (c) The doctors of Employees' State Insurance Corporation (ESIC) have been extended service facilities as per Central Health Service Rules, as adopted by the ESI Corporation, from time to time.

(d) and (e) All retired doctors of ESI Corporation have been given consequential benefits, wherever applicable, as per ESIC Service Rules.

Elimination of child labour in the country

1811. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) what measures are being enunciated or already in existence in preventing and eliminating child labour in hazardous occupations by enhancing the human, social and physical capacity of target communities;
- (b) the highlights of various important aspects of flagship programmes concerning elimination of child labour in the country;
- (c) whether the Ministry is monitoring practice of child labour in the country;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Elimination of child labour is an area of great concern and Government of India is committed to address the issue. Considering the magnitude and nature of problem Government is following a multi-pronged strategy to tackle the problem of child labour. It comprises of statutory and legislative measures, rescue and rehabilitation, universal